

**OFFICE OF THE REGISTRAR GENERAL JAMMU & KASHMIR
HIGH COURT SRINAGAR**

NOTICE

**EXPRESSION OF INTEREST FOR ENGAGEMENT OF
ARCHITECTURE CONSULTANTS.**

The High Court of Jammu and Kashmir is desirous of engaging the services of a registered practicing infrastructure/architecture/structural consultant of repute for providing consultancy services for carrying out survey and preparing design for expansion of the High Court Building Jammu.

Eligibility and Qualification Criteria.

1. The consultant must be empanelled as infrastructural Consultant with govt. organization in any state of India.
2. The consultant should have experience in designing Court buildings so that the design is based on giving maximum relief to the Infrastructural development of the High Court.
3. The Consultant should have an overall experience of a minimum of 10 years for the job.
4. The consultant must have provided Consultancy Service to Govt. Organization/High Court of any state of India for designing the Courts.
5. Details of works for which Consultancy has been provided during the last five years and those under execution presently with particulars of clients and cost with full technical profile.
6. The successful consultant shall be responsible for safety/stability of the High Court building for which design is to be provided by the consultant and the same shall be got proof checked by the department through Design Directorate or independent agency.
7. The interested parties shall submit their bids alongwith earnest money of Rs. 5,000/- in the shape of a Demand Draft/CDR in favour of the Chief Accounts Officer, High Court of J&K, Jammu/Srinagar payable at Srinagar. Any bid received without earnest money shall not be considered and shall be summarily rejected.
8. Bidders may note that they shall be liable to be disqualified at any time during bidding process in case any of the information furnished by them is not found to be correct and the EMD of such bidder shall stand

forfeited. The decision of the High Court in this regard shall be final and binding.

9. SCOPE OF WORK/CONSULTANCY SERVICE

The planning of the Project shall be similar to that of existing structures. Conceptual drawings are to be developed initially for taking the approval from High Court. For the purpose of execution of work, design calculations, detailed drawings and allied activities drawings such as for plumbing, for safety, electrical wiring/installation, etc, have to be got prepared by the consultant and the same have to be got approved from Authorities. The total area of the complex to be developed shall be integrated with the existing infrastructure. The area proposed for expansion is in the same site. The proposed structures shall be planned and designed in accordance with Local Statutory regulations etc, other regulations/ parameters laid down for the area with all civic amenities.

- 9.1 The planning of building/structures etc. should be aesthetically sound, pleasing effect and properly oriented. While planning, prevailing Local/ State/ District Corporation/ Municipal Bye-laws/ guidelines etc. should be strictly followed including Floor Area Ratio (FAR) and height stipulation etc. Use of local available construction materials is preferable in order to economize on the cost of the work.
- 9.2 The consultant is required to develop the overall preliminary Master Plan for the total site showing locations of the various buildings/structures, augmentation of services etc. The scope also covers making out detailed General Arrangement Drawings architectural and interior utility area drawings, getting approvals thereof and preparation of detailed structural designs & drawings and cost estimate as per the approved plans. The Consultant is required to design the units and other buildings/structures with various alternatives in association with the High Court for the layouts of various structures decided by the High Court.
- 9.3 The scope of work for the Consultant shall also include survey, contour mapping collecting details of existing services, and complete soil investigations for design in-puts, planning and development of Master Layout Plan for entire Complex along with associated services keeping details given by the High Court arising out from discussions with the High Court, as base. Works associated with the services like water supply, sewerage, road, drainage, area

development, landscaping, internal & external electrical works, communication, fire fighting, sewerage treatment plant (if required) or Septic Tank/s, overhead water tank/s, water softening plants (if required), rain water harvesting etc., have to be planned and designed for total requirement including expansions, etc. Any changes, if required, in the approved concept designs to be done without any additional fee.

- 9.4 The Layout Plan should also include separately the detailed floor layout plans indicating various utilities in the best possible manner.
- 9.5 The Consultant shall take into account and keep all provision for future expansion as proposed by the High Court. The plans should highlight how these facilities shall be developed to take care of future requirements. Construction works shall be carried out in phases (horizontally and vertically). The consultant shall take these criteria into account and keep provisions in the design and detailed drawings.
- 9.6 The consultant in line with Local Bye-Laws shall plan the Building Complexes and facilities so as to take care of natural light and ventilation also. Exterior of the buildings shall be kept maintenance free as far as possible subject to the approval of the High Court. The consultant is required to provide all necessary detailed design and drawings as may be required for successful completion of the project.
- 9.7 The physical execution/construction shall be done by the agency(s) engaged separately by the High Court.
- 9.8 The consultancy shall include the visits to the construction sites at his own cost at the time of execution of key activities on the request of Engineer-in-charge. The consultant is required to submit the report of compliance/non-compliance of design considerations by the executing agency. In case of any non compliance, the corrective measures shall be suggested without delay.
- 9.9 In case of any disputes/differences, the jurisdiction shall be the Courts located at Jammu only.
10. The E.O.I based on the Eligibility and Qualification criteria stated above along with credential/company profile and PAN No. should be submitted in a sealed envelope clearly marked "E.O.I. for Consultancy Service" and should reach the office of the Registrar General, High Court of J&K at Srinagar by or before 15th July, 2018 upto 1400 hours. The bidders whose E.O.I's are found technically

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responsive on evaluation will be subsequently invited for further tendering process.

11. The validity of the offer shall be 90 days from the date of opening of the bid of the said package.
12. The Offers shall be opened on the same or any other convenient day to the undersigned at Srinagar, in presence of the participants or their authorized representatives who wish to be present. In the event of the receipt/offer opening date being declared a holiday or public strike/Hartal, the offers shall be received/opened on the next working day at the convenience of the undersigned.
13. The Hon'ble Chief Justice or the Building and Infrastructure Committee of the High Court, reserves the right to admit, accept or reject any offer without assigning any reason thereof and the decision in the matter shall be final and unconditionally binding upon all the bidders.

NOTE:-

"Bidders/Consultants may please note that their offer will be evaluated as per the credentials/ documents attached by the bidder(s) along with the bid"

(Sanjay Dhar) 18/6/18
Registrar General

No: 11205-17/1mjet

Dated: 19/06/2018

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr Justice _____
..... for information of his Lordship.
3. Director Information Srinagar for publication of the notice in three leading news papers of J&K and one daily National news paper.
- ✓ 4. The CPC e-Courts High Court of J&K for uploading the same on the official website of the High court.
5. Office file.

Registrar General
18/6/18